

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO. 3

EXCISE Appeal No. 10310 of 2018-DB

(Arising out of OIA-VAD-EXCUS-001-APP-237-240-2017-18 Dated 24/07/2017 passed by Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-VADODARA-I)

Arch Pharmalabs Ltd

Mittapally Village, Siddipet Mandal, Medak,
Siddipet, Telengana

.....Appellant

VERSUS

Commissioner of C.E. & S.T.-Vadodara-I

1st Floor...Central Excise Building,
Race Course Circle,
Vadodara,
Gujarat-390007

.....Respondent

WITH

EXCISE Appeal No. 10311 of 2018-DB

(Arising out of OIA-VAD-EXCUS-001-APP-237-240-2017-18 Dated 24/07/2017 passed by Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-VADODARA-I)

Arch Pharmalabs Ltd

Survey No.323, Gunlamachnoor Village,
Hathnoora Mandal, Medak-
Sangareddy, Telengana

.....Appellant

VERSUS

Commissioner of C.E. & S.T.-Vadodara-I

1st Floor...Central Excise Building,
Race Course Circle,
Vadodara,
Gujarat-390007

.....Respondent

APPEARANCE:

Shri Gunjan Shah, Chartered Accountant appeared for the Appellant
Shri Rajesh K Agarwal, Superintendent (AR) appeared for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR (JUDICIAL)
 HON'BLE MR. RAJU, MEMBER (TECHNICAL)**

Final Order No. 11301-11302/2024

DATE OF HEARING/DECISION :07.06.2024

RAMESH NAIR

The case has been settled under SVLDRS-2019 as submitted by both the sides. Accordingly, appeals are dismissed as deemed withdrawn.

(Dictated and Pronounced in the open court)

(RAMESH NAIR)
MEMBER (JUDICIAL)

(RAJU)
MEMBER (TECHNICAL)

Bharvi